

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda	Applicant/petitioner
Vs.		
M/s. Rathi Super Steels Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, in Liq.

Order delivered on 17.03.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant Mr. Sumesh Dhawan and Ms. Vatsala Kak, Advs.
For the RP Mr. Jasmeet Singh, Mr. Saif Ali &
Mr. Pushpendra S. Bhadoriya, Advs.
For GAIL India Mr. Varun K Chopra Adv. & Mr. Gurtejpal Singh, Advs.

ORDER

For the notice not being issued to the answering respondent, the applicant is hereby directed to issue notice to the answering respondent and also inform the next date of hearing to the respondent side within 5 days hereafter.

List the matter for hearing on 24.03.2021.

- sd -

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

- sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)